

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 225 – IA/178(AHM)2023
ITEM No. 226 – IA/278(AHM)2023
ITEM No. 227 – IA/310(AHM)2023

CP(IB) 83 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Union Bank of India

.....Applicant

V/s

Doshion Water Umbrella (Cuddalore) Pvt Ltd

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Ravi Pahwa, Advocate (IA/178(AHM)2023

: Mr. Ravi Pahwa, Advocate for

: Mr. Chirag Shah, Liquidator(IA/278/2023 & IA/310/2023)

For the Respondent

: Mr. Sumit Parikh, Advocate

: Mr. Vivek Singh Pawar, Advocate

ORDER

IA/178(AHM)2023

Now, the respondent Union Bank of India has filed reply on 03.05.2024 vide inward diary No. 3753, the same is taken on record. Learned Counsels for the applicant seeks time to file rejoinder, if any, be filed within a period of two weeks.

Representations were made by both the sides. The Applicant and respondent may meet to settle the matter if they so desire within a period of two weeks from the date of this order.

IA/278(AHM)2023 & IA/310(AHM)2023

Learned Counsel for the Applicant submits that he is willing to retire in the matter due to conflict of interest in the matters. Some other counsel will represent by the present liquidator.

Further, Present Mr. Vivek Singh Pawar, advocate for the respondent.

Re-list all the matters on 5.07.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)